

**GOVERNMENT OF INDIA
MINISTRY OF MINORITY AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO. 2241
TO BE ANSWERED ON 04.07.2019**

Protection and Welfare of Minorities

2241. SHRI N.K. PREMACHANDRAN:

Will the Minister of MINORITY AFFAIRS be pleased to state:

- (a) whether it has come to the notice of the Government that the attacks against the minorities are being reported from various parts of the country and if so, the action taken by the Government to prevent such attacks against the minorities;
- (b) whether the Government has collected State-wise details regarding the attack against minorities;
- (c) if so, the details thereof and crimes registered in each State during the last five years;
- (d) the details of action taken by the Government during the said period for the protection and welfare of minorities;
- (e) Whether the Government has analysed the rise in number of complaints and petitions in the Minority Commission and if so, the details thereof; and
- (f) the details regarding the implementation of recommendations of National Commission and State Commissions during the last five years?

**A N S W E R
MINISTER OF MINORITY AFFAIRS
(SHRI MUKHTAR ABBAS NAQVI)**

(a) to (d):. "Public Order" and "Police" are State subjects as per the provisions of the Constitution of India. The responsibility of maintaining law and order; registration and prosecution of crimes against all citizens, including minorities, rests with the respective State Governments and appropriate action as per law is taken. As such, data regarding attacks against individual communities is not centrally maintained.

In order to assist the State Governments/Union Territory Administrations to maintain communal harmony, the Central Government shares intelligence, sends alert messages, advisories etc. from time to time. The Central Government has issued guidelines to deal with situations arising out of communal violence. The guidelines are reiterated while sending advisories by the Government with the objective of sensitization of States/UTs and enhancing their preparedness from time to time.

(e)No Sir. The number of complaints/incidents have reduced from 2,439 in 2011-12 to 1,871 in 2018-19 as per National Commission for Minorities (NCM) statistics. The details of complaints/petitions received in NCM during the last few years are given in the following table:

Year	No. of complaints/petitions received in NCM
2011-12	2,439
2012-13	2,127
2013-14	2,637
2014-15	1,995
2015-16	1,974
2016-17	1,647
2017-18	1,497
2018-19	1,871

(f) The recommendations of NCM for the last five years i.e. till 2017-18 as contained in the Annual Reports have been received in the Ministry and the recommendations have been sent to the concerned Ministries/Departments for action.

As regards the recommendations of the State Commissions for Minorities, it is up to the respective State Government to take necessary action on the same as per its Act.
